



## THE HIGH COURT OF KERALA

Emakulam-682031  
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Date:07-02-2022

I-4/71037/2021

### OFFICIAL MEMORANDUM

**Sub:-Government Servants Conducts Rules 1960 - Landed Property statements of Judicial Officers, Gazetted Officers and Non - Gazetted Officers of Subordinate Judiciary for the year 2021 - extension of time - reg.**

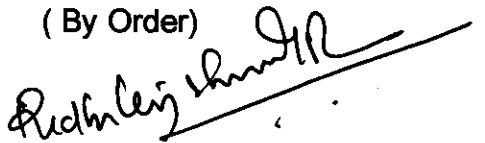

- Ref:1.Rule 37 & 39 of Government Servants Conduct Rules, 1960.  
2.Government Circular No.1000/SC.1/2017/ GAD((SC) dtd 26/12/2017  
3.High Court OM No.I-4/61973/2020 dated 08.12.2021, 06.01.2021and 07.01.2021and OM No (2 nos.) I-4/71037/2021 dated 27.11.2021  
4.High OM of even No. dtd. 04.01.2022  
5.Government Circular No.Ad.C.2/219/2021-P&ARD dated 04.01.2022  
6.High OM of even No. dtd 15.01.2022 & 28-01-2022

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In continuation of the High Court OM Cited 6<sup>th</sup>, All Judicial Officers of Kerala Judicial Service and Kerala Higher Judicial Service including the Judicial Officers on deputation to other services and staff of District Judiciary are hereby informed that the time granted for filing of annual property statement through on-line mode has been extended till 15-02-2022 as a last chance to complete the process.

All District Judges and Chief Judicial Magistrates are requested to instruct the Judicial Officers and Employees under their administrative control to file their Annual Property Statement on time.

( By Order)

  
M.R.Radhakrishnan  
Assistant Registrar  


To  
All the Principal District Judges  
All the Chief Judicial Magistrates

(P.T.O)

**Copy To**

CA to Registrar General, High Court of Kerala  
CA to (Registrar District Judiciary), High Court of Kerala  
CA to Registrar (Vigilance), High Court of Kerala

The Law Secretary to Government, Government of Kerala, Thiruvananthapuram  
Tribunal for Local Self Government Institutions, Thiruvananthapuram  
The Legal Advisor & Disciplinary Enquiry Officer, KSEB, Thiruvananthapuram  
Kerala Co-operative Tribunal, Thiruvananthapuram  
The Secretary, Kerala Legislative Assembly  
The Registrar, Kerala Administrative Tribunal, Thiruvananthapuram  
The Registrar, Kerala Lok Ayukta, Thiruvananthapuram  
The Judicial Member, KVAT/AIT/STAT (Addl.Bench), Thiruvananthapuram  
The Deputy Registrar, Kerala Administrative Tribunal, Thiruvananthapuram  
The Joint Secretary (Suits), Thiruvananthapuram  
The Deputy Registrar, Lok Ayukta, Thiruvananthapuram  
Kerala Value Added Tax Appellate Tribunal, Addl.Bench, Kottayam  
The Director, Kerala Judicial Academy, Ernakulam  
The Add.Director, Kerala Judicial Academy, Ernakulam  
The Member Secretary, KELSA, Ernakulam  
The Chairman, Agricultural Income Tax and Sales Tax Appellate Tribunal, Ernakulam  
The Deputy Director, Kerala Judicial Academy, Ernakulam  
The Assistant Director, Kerala Judicial Academy, Ernakulam  
The Secretary, DLSA, Ernakulam  
The Director, ADR Center, Ernakulam  
The Deputy Registrar, Kerala Administrative Tribunal, Ernakulam Bench  
The Judicial Member, KVAT/AIT/STAT (Addl.Bench), Kozhikode  
The Chairman, state Wakf Tribunal, Kozhikode

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**Note: Reply if any, shall be addressed to the Registrar (District Judiciary), High Court of Kerala, Kochi 31 or may also be sent to the e-mail ID shown above.**